

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 6665/2014

VIJAY SINGH

Appellant(s)

VERSUS

STATE OF HARYANA

Respondent(s)

Date : 15/01/2016 This appeal was called on for hearing today.

For Appellant(s) Mr. Siddharth Mittal, Adv.  
Ms. Usha Nandini. V, Adv.

For Respondent(s) Dr. Monika Gusain, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Respondent Nos. 2 to 12 have been deleted by order dated 22.7.2015 of the Hon'ble Judge in Chamber.

The Id. Counsel for the appellant and the Id. Counsel for the respondent No.1 have failed to file the statement of case within the period stipulated under the rules. Viewed thus, the matter shall be processed for listing before the Hon'ble Court under the rules.

(M V RAMESH)  
Registrar